

AWARD
BEFORE LOK ADALAT DATED 09.09.2017
HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 578 of 2017

1. Petitioner/Appellant:- Regina Xalxo, D/o G. Alfos Xalxo, R/o Village- Taraboga, P.O. & P.S.- Thetaitangar, District- Simdega (Jharkhand)

Versus

2. Respondent/O.P.(s): 1. The State of Jharkhand
2. Sri Upendra Narayan Biswas, presently working as District Superintendent of Education, Simdega, P.O & P.S. Simdega, District- Simdega (Jharkhand)

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:-

Mr. A.K. Pathak, who is representing the School Education and Literacy Department, has handed over a cheque to the tune of Rs. 81,992/- to Ms. Swati Shalini, learned counsel for the petitioner.

In view of the fact that sufficient compliance has been made to the order dated 14.02.2017 passed in W.P.(S) No. 4257 of 2016, this application stands disposed of.

Let a photo copy of the cheque no. 130494 dated 23.08.2017 be kept on record.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

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Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay (S)

.....
Respondent/O.P.

.....
Sign. of Advocate Member

(Seal of the Committee)

Disposed of
Pl. communicate
Ran. 14/09

True copy
Bk
22/09
S.O.

SO
21/9/17